

Central Administrative Tribunal
Principal Bench
New Delhi

(12)

OA-498/96
&
OA- 373/96

Thursday, this the 12th day of December, 1996

Hon'ble Mr. Justice Chettur Sankaran Nair, Chairman
Hon'ble Mr. S.P. Biswas, Member (A)

OA-498/96 & OA-373/96

M.Ravindranath
s/o late M.S.Raghavan,
working as Deputy Adviser in
Planning Commission,
New Delhi and residing at
B-II, 5/3, New Minto Road Hostel,
New Delhi.

....Applicant

(By Shri B.Krishan, Advocate)

-Versus-

The Director of Estates,
Directorate of Estate,
Ministry of Urban Development,
4th Floor, 'C' Wing,
Nirman Bhawan,
New Delhi.

....Respondent

(By Mrs. Sumbul Rizvi Khan, Advocate)

The applications having been heard on 12th December, 1996, the Tribunal on the same day delivered the following:-

O R D E R

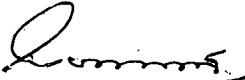
Chettur Sankaran Nair, Chairman -

Applicant challenges the action taken by respondents to evict him from premises No. B-II, 5/3, New Minto Road Hostel and to recover a sum of Rs. 46,835/-. We suggested to learned counsel for respondents that recovery may be made only after the eviction proceedings are finalised by the Estate Officer. She agreed and fairly too, that this will be the correct procedure in law. Independent of her undertaking, we direct respondents not to make

any recovery from applicant on account of occupation of the premises aforesaid until after proceeding under Section 7 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

2. With these directions, we dispose of the applications. No costs.

Dated, this the 12th day of December, 1996.


(S.P. Biswas)

Member (A)


(Chettur Sankaran Nair, J)
Chairman

'Sanju'